

[Dr. Triguna Sen]

of Science, Bangalore and the statement of Accounts for the year 1967-68.

- (4) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur for the year 1966-67.
- (5) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-2130/68.]
- (6) A copy of the Bihar University (Amendment) Act, 1968 (Hindi and English versions) (President's Act No. 24 of 1968) published in Gazette of India dated the 31st August 1968, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2132/68.]

NOTIFICATIONS UNDER ESSENTIAL SERVICES MAINTENANCE ORDINANCE, FOREIGNERS (RESTRICTIONS ON RESIDENCE) ORDER ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (2) of section 2 of the Essential Services Maintenance Ordinance, 1968 :—
 - (i) S.O. 3286 published in Gazette of India dated the 13th September, 1968.
 - (ii) S.O. 3383 published in Gazette of India dated the 17th September, 1968. [Placed in Library. See No. LT—2133/68.]
- (2) A copy of the Foreigners (Restrictions on Residences) Order, 1968, published in Notification No. G.S.R. 1664 in Gazette of India dated the 14th September, 1968, under sub-section (2) of section 3-A of the Foreigners Act, 1946. [Placed in Library. See No. LT—2134/68.]
- (3) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1768 in Gazette of India dated the 28th September, 1968, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT-2135/68.]
- (4) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1568 in Gazette of India dated the 31st August 1968, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT—2136/68.]
- (5) A copy of Arms (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1567 in Gazette of India dated the 31st August, 1968, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT—2137/68.]
- (6) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—
 - (i) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1520 in

- Gazette of India dated the 24th August, 1968.
- (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1521 in Gazette of India dated the 24th August, 1968.
- (iii) G.S.R. 1522 published in Gazette of India dated the 24th August, 1968, making certain amendment to the Indian Administrative Service (Pay) Rules, 1954.
- (iv) G.S.R. 1523 published in Gazette of India dated the 24th August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Strength) Regulations, 1955.
- (v) G.S.R. 1563 published in Gazette of India dated the 31st August, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
- (vi) G.S.R. 1564 published in Gazette of India dated the 31st August, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (vii) G.S.R. 1565 published in Gazette of India dated the 31st August, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (viii) G.S.R. 1566 published in Gazette of India dated the 31st August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (ix) G.S.R. 1660 published in Gazette of India dated the 14th September, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (x) G.S.R. 1661 published in Gazette of India dated the 14th September, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (xi) The All India Services (Leave) Amendment Rules, 1968, published in Notification No. G.S.R. 1662 in Gazette of India dated the 14th September, 1968.
- (xii) G.S.R. 1703 published in Gazette of India dated the 21st September, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulation, 1955.
- (xiii) The Indian Police Service (Probation) Second Amendment Rules, 1968, published in Notification No. G.S.R. 1704 in Gazette of India dated the 21st September, 1968.
- (xiv) The Indian Administrative Service (Probation) Second Amendment Rules, 1968, published in Notification No. G.S.R. 1705 in Gazette of India dated the 21st September, 1968.
- (xv) The Indian Administrative Service (Pay) Third Amendment Rules, 1968,

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published in Notification No. G.S.R. 1767 in Gazette of India dated the 28th September, 1968.

- (xvi) G.S.R. 1827 published in Gazette of India dated the 12th October, 1968, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xvii) The Indian Administrative Service (Recruitment) Sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1828 in Gazette of India dated the 12th October, 1968.
- (xviii) The Indian Police Service (Recruitment) Sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1829 in Gazette of India dated the 12th October, 1968.
- (xix) G.S.R. 1830 published in Gazette of India dated the 12th October, 1968, making certain amendments to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
- (xx) G.S.R. 1831 published in Gazette of India dated the 12th October, 1968, making certain amendments to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
- (xxi) The Indian Police Service (Probation) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1882 in Gazette of India dated the 26th October, 1968.
- (xxii) The Indian Administrative Service (Probation) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1883

in Gazette of India dated the 26th October, 1968. [Placed in Library. See No. LT—2138/68.]

परिवहन तथा नौबहन मंत्रालय में उप-मंत्री (श्री भक्त वरान) : अध्यक्ष महोदय, में पुनरीक्षित कार्यमूची में उल्लिखित

(1) उत्तर प्रदेश के सम्बन्ध में राष्ट्रपति द्वारा दिनांक 25 फरवरी, 1968 को जारी की गई उद्घोषणा, दिनांक 15 अप्रैल 1968 की उद्घोषणा द्वारा परिवर्तित के खण्ड (ग) (चार) के साथ पठित मोटर गाड़ी अधिनियम 1939 की धारा 133 की उपाधारा (3) के अन्तर्गत उत्तर प्रदेश सरकार की निम्नलिखित अधिसूचनाओं की एक-एक प्रति पुनः मभा-पटल पर रखना है:—

(एक) उत्तर प्रदेश मोटर गाड़ी (दसवां संशोधन) नियम, 1967 जो दिनांक 16 दिसम्बर 1967 के उत्तर प्रदेश राजपत्र में अधिसूचना संख्या 2-384 टी०/XXX-V-7-पी/61 में प्रकाशित हुए थे।

(दो) उत्तर प्रदेश मोटर गाड़ी (नवां संशोधन) नियम, 1967 जो दिनांक 16 दिसम्बर, 1967 के उत्तर प्रदेश राजपत्र में अधिसूचना संख्या 2841-टी०/XXX-बी०-7 पी०/66 में प्रकाशित हुए थे।

(तीन) उत्तर प्रदेश मोटर गाड़ी (सातवां संशोधन) नियम, 1967 (हिन्दी तथा अंग्रेजी संस्करण) जो दिनांक 16 दिसम्बर, 1967 के उत्तर प्रदेश राजपत्र में अधिसूचना

संख्या 4962-टी०/XXX-
वी०-2-पी०/61 में प्रकाशित
हुए थे।

- (चार) उत्तर प्रदेश मोटर गाड़ी (ग्यार-
हवां संशोधन) नियम, 1967
जो दिनांक 6 जनवरी,
1968 के उत्तर प्रदेश राजपत्र
में अधिसूचना संख्या 7110-
टी०/XXX-वी०-85-पी०/63
में प्रकाशित हुए थे।

[Placed in Library. See No. LT—
1842/68.]

- (2) (एक) उत्तर प्रदेश राज्य के
मन्त्रमंडल में राष्ट्रपति द्वारा दिनांक
25 फरवरी, 1968 को जारी
की गई उद्घोषणा, दिनांक 15
अप्रैल, 1968 की उद्घोषणा द्वारा
परिवर्तित, के खण्ड (ग) (चार)
के साथ पठित मोटर गाड़ी अधि-
नियम, 1939 की धारा 133 की
उपधारा (3) के अन्तर्गत उत्तर
प्रदेश मोटर गाड़ी (पहला संशोधन)
नियम, 1968 की एक प्रति सभा-
पटल पर रखता हूँ (हिन्दी तथा
अंग्रेजी संस्करण) जो दिनांक 10
अगस्त, 1968 के उत्तर प्रदेश
राजपत्र में अधिसूचना संख्या
3049/टी०/XXX-वी०-68-पी०/
68 में प्रकाशित हुए थे।

- (दो) ऊपर की अधिसूचनाओं को
सभा-पटल पर रखने में हुए विलम्ब
के कारण दशनिवाला एक विवरण।

[Placed in Library. See No. LT—
2139/68.]

12.40 hrs.

QUESTION OF PRIVILEGE AGAINST ARYAVARTA, PATNA

MR. SPEAKER : On the 26th August,
1968, Shri Yogendra Sharma had sought
to raise a question of privilege against
the *Aryavarta*, a Hindi daily of Patna,

for misreporting his speech delivered in
the House on the 22nd August, 1968, on
the Czechoslovakia crisis. I had then
said that I would look into the matter.

The Editor and the Printer & Pub-
lisher of the newspaper, who were asked
to explain, stated, in their identical
letters dated the 4th September, 1968,
as follows :—

"That we published..... the
speech made by Shri Yogendra
Sharma, M.P. in the Lok Sabha on
the 22nd August, 1968, as per news-
report received from the *Hindusthan
Samachar*—a News Agency—to which
we are subscribing....

That on comparison of the said
News Agency report with the relevant
news as published in the *Aryavarta* it
will appear that the paper published
the news without any change or altera-
tion in the original.

That in publishing the news item
there was no intention on our part to
publish the wrong version and thereby
to hurt and harm the honourable
member of the Lok Sabha in any way
but unfortunately the wrong version
was sent to us by the news agency
concerned.

That I sincerely regret the publica-
tion of the wrong version of the
honourable member's speech in *Arya-
varta*."

I then asked the *Hindusthan Samachar*
the concerned news agency, what they
had to say in the matter. The Chief
News Editor of the *Hindusthan Sama-
char* in his letter dated the 19th Septem-
ber, 1968, stated, *inter alia*, as fol-
lows :—

"..... We wish to make it clear
at the very outset that there was no
intention on our part to malign any-
body.....

On going through the report, pub-
lished in *Aryavarta* dated 23rd August,
1968, you will find that it is a sort
of summary of speeches or a sort of
round-up of speeches delivered by
honourable members.

We, therefore, sincerely request you
to take into consideration the time